

Department of Personnel & Training  
Estt.(B) Section

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Reference notes from pages 20-21/ante.

2. No appeal, lies against the decisions of Competent Authority once the representation against adverse remarks has been disposed off. Further, the Appeal provision under CCS (CCA) Rules does not cover APARS.

May kindly see.

~~APAR (OK)~~

प्रति एवं श्रेयक अनुभाग/R & I Section  
भारत सरकार/Govt. of India  
कारपोरेट कार्य मंत्रालय  
Ministry of Corporate Affairs  
डा. सं./Dy. No. ....  
दिनांक/Date 25/7/2012

Director (E-II)

10/7/12

(B. Bandyopadhyay)  
Under Secretary  
20-07-2012

~~US (Estt-B)~~

10/7/12

*[Handwritten signature]*  
23/7/12

Ministry of Corporate Affairs, Shri Alok Kumar, Director

63021

JSCA may like to see  
please.